

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.489/07**

**Wednesday, this the 1st day of August, 2007**

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE DR. K B S RAJAN, JUDICIAL MEMBER**

1.	<b>M.Rajendraprasad, S/o Muthuswamy, Asari, Carpenter.</b>	....	<b>Doordarshan Kendra, Thiruvananthapuram.</b>
2.	<b>D.Sunilkumar, S/o N.Devarajan, Carpenter</b>	....	<b>-do-</b>
3.	<b>K.T.Ayyappan, S/o K.T.Thami, Carpenter</b>	....	<b>-do-</b>
4.	<b>P.Sivadasan, S/o AK Parameswaran Achari, Carpenter</b>	...	<b>-do-</b>
5.	<b>P.Reghunath, S/o N.Padmanabhan, Painter</b>	...	<b>-do-</b>
6.	<b>K.R.Sasikumar, S/o G.Kuttappan Nair, Painter</b>	....	<b>-do-</b>
7.	<b>M.Gopinathan Nadar, S/o K.Madhavan Nadar, Tailor</b>	....	<b>-do- Applicants</b>

**(By Advocate Shri Shafik M.A.**

**vs.**

1.	<b>Union of India, represented by Secretary to Government of India, Ministry of Information and Broadcasting, New Delhi.</b>
2.	<b>The Director General, Prasar Bharati, Broadcasting Corporation of India, Mandi House, New Delhi.</b>
3.	<b>The Director, Prasar Bharati, Broadcasting Corporation of India, Doordarshan Kendra, Thiruvananthapuram.</b>

**-- Respondents**

(By Advocate Mr.P.S.Biju, ACGSC)

**The application having been heard on 1.8.2007  
the Tribunal on the same day delivered the following:**

**O R D E R**

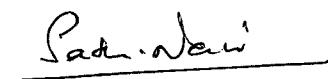
**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

**In this O.A. the first four applicants are Carpenters, two are Painters and one Tailor who belong to the scale of Rs.1200-1800 (4000-6000). In their case, First Financial upgradation was effected from 1999-2000 as per ACP Scheme and they were placed in scale of Rs.4500-7000. It is their case that, according to the Functional Charter of duties (Annexure- A5) the Floor Assistants who also belong to same scale of pay and are expected to assist the applicants in their work, are placed in the scale of Rs.6,500-10,500. The anomaly was brought to the notice of the respondents and the Ist applicant has made a representation (A7) dated 20.7.06. The other applicants also made similar representations, but no action was taken so far by the respondents.**

2. **In the interests of justice, we direct the 2<sup>nd</sup> respondent to look into the grievance made out by the applicants in the representations and to take a decision within a period of two months from the date of receipt of a copy of this order.**
3. **O.A.is disposed of as above. No costs.**

**Dated the 1st August, 2007.**

  
**Dr.K.B.S.RAJAN**  
**JUDICIAL MEMBER**

  
**SATHI NAIR**  
**VICE CHAIRMAN**